

**GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
UNSTARRED QUESTION NO.3552
TO BE ANSWERED ON 03.04.2023**

Rehabilitation for people displaced by coal mining in Singrauli

3552. SMT. RANJEET RANJAN:

Will the Minister of *COAL* be pleased to state:

- (a) the current status of land acquisition process for the three new Singrauli coal blocks (Bandha, Dhirauli and Suliyari) under the Right to Fair Compensation and Transparency in the Land Acquisition, Rehabilitation and Resettlement Act, 2013; and
- (b) whether the Government has taken measures to rehabilitate and resettle the displaced individuals villages of Aamdand, Amraikhoh, Basi Berdah, Belwar, Sirsawah which are within the proposed Dhirauli, if so, the details thereof?

**ANSWER
MINISTER OF COAL, MINES & PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)**

(a) to (b) Acquisition of land for a coal mine is done by the allocatee of that coal mine as per the extant Laws, Rules, Guidelines, procedures, etc., of the coal bearing State Government concerned. As per information provided by allocatees of Suliyari, Dhirauli and Bandha coal blocks, status of land acquisition of aforementioned coal blocks is as under :-

Status of land acquisition of Dhirauli coal block

1. U/s 19 of RFCTLARR 2013 Act “Publication of declaration and summary of Rehabilitation and Resettlement” has been published.
2. U/s 20 of RFCTLARR 2013 Act “Land to be marked out, measured and planned including marking of specific areas” has been completed
3. R&R Scheme has been approved by the Collector, Singrauli dated on 28.11.2022
4. 159.22 Ha land has been granted by the Collector, Singrauli dated on 29.11.2022 for development of R&R Colony.

Status of land acquisition of Bandha coal block

Allocatee, EMIL Mines & Mineral Resources Ltd. (EMMRL) has informed that they have deposited the basic cost of land and structures in private land to be acquired as per Demand note received from the District Collector. Subsequently, publication of the preliminary notification

along with details of the land to be acquired under Section 11 of RFCTLARR Act, 2013 completed on 13th May, 2022. Preliminary survey of land and measurement of infrastructures to enable the authority to determine the extent of land acquisition under Section 12 of RFCTLARR Act 2013 completed on 26th September 2022. Public Hearing (Jan Sunwayi) at the affected area in accordance with provisions under Section 16 of RFCTLARR Act conducted successfully on 21st December 2022. Amount towards Government land for R&R Colony (~100.9 Ha) deposited on 2nd February 2023, and the physical possession of the Government Land is awaited. R&R Scheme for Bandha project has been recommended by District Collector, Singrauli, and forwarded to Divisional Commissioner, Rewa, for approval on 28th February, 2023. Preparation for Section 19 of RFCTLARR Act is under progress; District Collector, Singrauli, vide letter dated 28th February, 2023 directed Tehsildar, Sarai, for the publication of Section-19 notification.

Status of land acquisition of Sulivari coal block

Allocattee, M/s. Andhra Pradesh Mineral Development Corporation Ltd, has informed that Mining operations in the Suliyari coal block started in August 2021 and commercial coal supplies commenced from April 2022. District Collector, Singrauli passed the Land acquisition award 28.02.2018 for Jhalari, Majhaulipath, Belwar, Dongari, Aamdand, Seerswah, Amaraikhoh, Bajaudi, Dhirauli and Khanwa Naya Tola villages in Singrauli district of Madhya Pradesh state.

Total Mining Lease areas is 1298 Hectares (Ha) which included 583.15 Ha of private land, 455.61 Ha of Govt land, 226.35 Ha of forest land and 32.89 Ha of revenue forest land and R&R area of 123.52 Ha. Allocattee had paid all amounts against the demand notices issued by the District Administration. Shifting of project displaced families (PDFs) started and 222 PDFs shifted to R&R colony out of 1611 PDFs.
